## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 145 OF 2016 AND APPEAL NO. 124 OF 2016

**Dated: 25<sup>th</sup> May, 2017** 

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

**Appeal No. 145 of 2016** 

Rajasthan Renewable Energy Corporation Ltd. ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Ms. Susan Mathew a/w

Mr. D.C. Gupta (Rep.), OIC

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Himanshi Andley

Mr. E.Premjit Singh for R.1

Mr. Dhruv Dewn

Mr. Kostubh Dewan for R.2

**Appeal No.124 of 2016** 

Rajasthan Renewable Energy Corporation Ltd. ... Appellant(s)

Vs

Rajasthan Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Ms. Susan Mathew a/w

Mr. D.C. Gupta (Rep.), OIC

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Himanshi Andley

Mr. E.Premjit Singh for R.1

Mr. Sandeep Taneja for R.2

## <u>ORDER</u>

We have heard learned counsel for the parties. Arguments are concluded.

Judgment is Reserved.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt